

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 221 of 2011 in DFR No. 1195 of 2011

Dated: 29th November, 2011

**Present : Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Orissa Power Transmission
Corporation Limited**

...Appellant (s)

Versus

O.E.R.C. & Ors.

... Respondent (s)

**Counsel for the Appellant (s) : Mr. Raj Kumar Mehta
Mr. Antaryami Upadhyay**

**Counsel for the Respondent(s) : Mr. Mohit Kumar Gupta
Mr. Suresh Ch. Tripathy**

ORDER

Mr. Raj Kumar Mehta, learned counsel appears for the appellant and moves his application for condonation of delay and has submitted some grounds for condonation of delay.

On 25.11.2011, Mr. R.K. Mehta, learned counsel for the appellant had put in affidavit of service upon the respondent nos. 1 – 5 on 14.11.2011. Today, Mr. Mohit Kumar Gupta, learned counsel appears for respondent nos. 2 – 4. None appears for the respondent no.1- Commission and respondent no.5, who is the Central Electricity Supply Utility of Orissa.

Contd.....P2/-

The application of the appellant for condonation of delay is taken up for hearing. Mr. Gupta appearing for the respondent nos. 2 -4 has not raised any serious objection to the application for condonation of delay.

There is apparently delay of 87 days in filing the instant appeal. Appellant in its affidavit has cited reasons for the delay caused in filing the appeal.

We are satisfied with the reasons given in the affidavit by the appellant. Accordingly, the delay of 87 days in the filing the present appeal is hereby condoned subject to payment of costs of Rs. 10,000/- payable to National Association for the Blind, Delhi State Brands, Sector 5, R K Puram New Delhi-110022 on or before 11.01.2012

Thus, the application for condonation of delay being no. 221 of 2011 is accordingly disposed of.

Post the matter on 11.01.2012 for admission hearing.

(P.S.Datta)
Judicial Member

(Rakesh Nath)
Technical Member

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